

O.A. No. 475 of 2006

Order dated: 14.02.2008

CORAM:

Hon'ble Dr.K.B.S.Rajan, Member (J)

Ld. Counsel for both sides are present. On 30.11.2007, a direction was given to the applicant to produce sufficient evidence to establish that the applicant is a resident of Orissa. Despite time granted, the same is not forthcoming.

Perusal of the file reflects that all the correspondences which the applicant had, ~~been~~ is outside Orissa. As such unless documentary ^{Tridumal} it is proved that the applicant is a resident of Orissa, this ~~fact~~ does not enjoy the jurisdiction. The O.A. is dismissed ~~as~~ on account of lack of jurisdiction. Liberty is given to the applicant to revive his application by filing a review subject to satisfactory explaining and proving that the applicant is a resident of Orissa. O.A. is dismissed for non-maintainability.

MEMBER (J)